

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29859/2008

(From the judgement and order dated 07/11/2008 in FA No. 2/1979
of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 18/12/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

HON'BLE MR. JUSTICE J.M. PANCHAL

For Petitioner(s) Mr. Mukul Rohtagi, Sr. Adv.
Mr. M.N. Krishnamani, Sr. Adv.
Mr. Anurag Singh, Adv.
Mr. Anil Mishra, Adv.
Mr. M.M. Kashyap, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
ORDER

Issue notice, returnable within six weeks, restricted only to
three issues in regard to the scheme framed by the High Court:

(1) clause barring females from being members of the Managing
Committee;

(2) clauses providing that the Committee should approach the
District Judge, Mathura for seeking guidance in regard to day-to-day
work;

(3) prohibiting the descendants of Goswami Sukumari Lal from
performing sewa/pujas of the deity.

(Ravi P. Verma) (Anand Singh)
Court Master Court Master